

(b) The Secretary of the Ministry of Petroleum and Chemicals assisted by a Deputy Secretary in the Ministry went into the allegations.

(c) and (d). The Secretary made a report to the Government. The points made in the report are briefly as under:

- (i) There have been shortfalls in production at the factory; but these are in part attributable to the power problems suffered by the factory. There were also some weaknesses on the operational side and in the maintenance department which have since been attended to and the production has started picking up.
 - (ii) Greater control over expenditure and the avoidance of a tendency towards excessive expenditure are required. In the present financial state of the company, it was not justifiable to spend Rs. 5 to 6 lakhs each on the Madras and Delhi fares. The objective could have been served by a more modest budget. There is also scope for economy in the maintenance of guest houses/rest houses run by the company.
 - (iii) The system of preparation, presentation and approval of the budget needs to be reviewed to ensure a greater degree of control over the incurring of expenditure from time to time.
 - (iv) The cases of re-employment of retired officers and deputation of officers cited have been made in a *bonafide* manner with due regard to the prospects of younger officials in the company and the temporary nature of the need, as the case may be.
 - (v) The other allegations made do not appear to be well founded.
- (c) Does not arise.

NON-SUPPLY OF ESSENTIAL MEDICINES IN C.G.H.S. DISPENSARIES. DELHI.

137. SHRI SHARDA NAND :
SHRI KANWAR LAL GUPTA :
SHRI ONKAR SINGH :

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOP-

MENT be pleased to state:

(a) whether it is a fact that complaints have been made to Government against the non-supply of essential items in the dispensaries working under the C.G.H.S. in Delhi;

(b) whether such complaints pertain to the Ayurvedic Dispensaries where even ordinary medicines are not available for months together under this Scheme;

(c) whether Government authorised the Incharge of Ayurvedic Dispensaries of this Scheme to make local purchases of medicines prescribed by them and which may not be available in the dispensaries;

(d) if so, to what extent; and

(e) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) Yes.

(b) Some of the complaints pertain to Ayurvedic dispensaries also.

(c) to (e). The Medical Officer Incharge of the Ayurvedic Dispensary is authorised to make local purchase of essential medicines till the regular supply is made available.

SCHOLARSHIPS TO STUDENTS

138. SHRI NIHAL SINGH :
SHRI SHEOPUJAN SHASTRI :
SHRI TUKARAM GAVIT :
SHRI D. V. SINGH :

Will the Minister of SOCIAL WELFARE be pleased to refer to the reply given to Unstarred Question No. 3518 on the 12th August, 1968 and state:

(a) the highest and lowest income level covered for grant of Scholarships to 813 students of Delhi Polytechnics and other Institutions;

(b) whether Government have received any complaints regarding verification of incomes;

(c) if so, the number of such cases who produced false income certificates for grant of scholarships; and

(d) if verification of income has not been done, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA): (a) to (d). The details are being collected from Union Territory Administration and will be laid on the Table of the House when received.

INDIANS HAVING ACCOUNTS ABROAD

139. SHRI NIHAL SINGH : Will the Minister of FINANCE be pleased to state:

(a) whether Government have any information about the accounts of the foreign deposits held by the Indians individually or collectively, particularly of the Ministers and former Ministers at the Centre and in the States and of other persons who are or were holding high public Offices;

(b) if so, the total amount of such deposits;

(c) the steps which have been and are to be taken that no such deposits in foreign banks are held back as unaccounted; and

(d) the amount of unaccounted money of such deposits that had been unearthed during the last three years and what is Government's estimate about such unaccounted deposits at present ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) and (b). The value of accounts held abroad by Indian nationals (including firms) with proper approval of and control by the Reserve Bank of India is Rs. 8.12 crores for the period up to September, 1967. No classification on the basis of occupation, particularly as requested in the question is being maintained.

(c) and (d). Holding of accounts abroad without prior permission of the Reserve Bank is a violation of the Foreign Exchange Regulation Act, 1947. The Directorate of Enforcement is required to keep a check on these matters and action is taken under law against those who are found to have unauthorised accounts abroad. While some persons have been fined during the last three years, it is difficult to arrive at any estimate of such money held abroad.

GOVERNMENT ACCOMMODATION FOR CENTRAL GOVERNMENT EMPLOYEES

140. SHRI NIHAL SINGH : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether it is a fact that while Central Government employees in certain categories have not been allotted Government accommodation in Delhi for over 20 years, employees of other categories with priority dates up to 1965 have been allotted accommodation to which they were entitled to;

(b) if so, the reasons therefor; and

(c) how long it will take for Government to provide accommodation to all categories of employees?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH):

(a) All government officers are allotted accommodation according to their priority dates. The priority date of the officers drawing less than Rs. 700/ is reckoned with reference to the date of their joining government service and their inter/seniority is determined accordingly. These cover the cases in Types I, II, III and IV.

In the case of the officers drawing Rs. 700/ and above, the priority date is reckoned from the date the officer started drawing the minimum emoluments entitling him to that type of accommodation. In the case of type V, the priority date is reckoned from the date the officer started drawing Rs. 700/ and in the case of Type VI, from the date the officer started drawing Rs. 1,300/, in the case of Type VII from the date the officer started drawing emoluments of Rs. 2,250/ and in the case of Type VIII, from the date the officer became Additional Secretary/ Secretary or hold an equivalent post.

In the case of Type VIII, allotments have been made to officers having priority dates in 1965. This does not indicate the total length of service rendered by such officers.

(b) There are different methods for computing priority date for allotment of accommodation as explained in (a) above and this accounts for the same.

(c) The present overall percentage of satisfaction is about 40 per cent and till Government is able to build accommodation on